### GOVERNMENT OF INDIA MINISTRY OF COAL

## LOK SABHA UNSTARRED QUESTION NO. 590 TO BE ANSWERED ON 6.2.2019

#### **Workers engaged by Contractors**

590. SHRI SATAV RAJEEV:

DR.HEENA VIJAYKUMAR GAVIT:

SHRI DHANANJAY MAHADIK:

DR. J. JAYAVARDHAN:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

SHRI P.R. SUNDARAM:

SHRIMATI SUPRIYA SULE:

Will the Minister of COAL be pleased to state:

- (a) the total number of workers engaged by the contractors in each of the ancillary coal mine of the Coal India Limited(CIL);
- (b) whether any agreement is signed between the contractor and the management regarding the working condition and wages of such workers;
- (c) if so, the total remuneration fixed for payment to various categories of workers engaged by the contractors;
- (d) whether the workers are being paid as per the agreement; and
- (e) if not, the steps being taken by the management in this regard?

#### ANSWER

# MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS (SHRI PIYUSH GOYAL)

(a): The total number of workers engaged by the contractors varies based on the number of contracts in operation at a given time. Number of contract workers engaged in each Subsidiary company of Coal India Limited as on 1.12.2018 is given below:-

Number of contractor's Workers Engaged as on 1.12.2018											
	ECL	BCCL	CCL	NCL	MCL	SECL	WCL	NEC	CMPDIL	CIL	CIL
										(HQ)	Overall
Total	7460	4694	3525	14549	15913	12307	6473	922	1202	285	67330

(b) & (c): The details are mentioned in the Tender agreement to comply with all the statutory provisions in this regard.

For the Contractors' Workers engaged in Mining Activities, below is the present rate of Minimum Wages prescribed:-

Categories of employees	Basic Rate of Wages (in Rs.) Per Day
Unskilled	787.00
Semi-Skilled/Unskilled Supervisory	817.00
Skilled	847.00
Highly Skilled	877.00

For Contractors' Workers engaged in balance activities, Contractors are required to pay Minimum Wages as per the instruction of appropriate Government in the matter. Coal India Limited operates and maintains "Contract Labour Payment Management Portal" which is a module and forum wherein Contractors and Management of CIL feed and access data. CIL is covered under the Contract Labour (Regulation and Abolition) Act, 1970 and is registered as principal employer and the Portal is created for monitoring compliance of labour payment and other benefits to the contract workers under said act. Contractor is required to obtain a licence and the licence granted is subject to conditions relating to hours of work, fixation of wages and other essential amenities in respect of contract as prescribed in the rules.

- (d): Subsidiaries of CIL ensure the payment of wages as per statutory provisions.
- (e): Subsidiaries of CIL are instructed, time to time, to comply with the applicable guidelines in the matter. If any complaint is received in the matter, necessary interventions are made by Subsidiary Companies.

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